

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**46. Intervention Petition/26/2024 In C.P. (IB)-686(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 29.04.2024**

**NAME OF THE PARTIES:        JM Finance Asset Reconstruction  
   Company Limited  
   IN THE MATTER OF  
   Bank of Baroda  
   V/s  
   Arch Pharmalabs Limited**

**Section: 7, 60(5) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**Intervention Petition No. 26/2024**:- Ld. Senior Counsel, Mr. Prateek Seksaria a/w Kalyani Wagle appeared for Intervenor. Ld. Senior Counsel, Ravi Kadam a/w Mr. Malhar Zatakia a/w Mr. Vinod N. appeared for Financial Creditor. Ld. Sr. Adv. Chetan Kapadia a/w Mr. Rohit Gupta appeared for Corporate Debtor. Heard the submissions of the Ld. Senior Counsels at a considerable length. List the matter on **02.05.2024** for filing written submissions.

**SD/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
29.04.2024  
Sushil

**SD/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**